

Through Video Conference via Cisco WebEx.

CBI Case No. 05/2019

CBI v. R. C. Aggarwal & Ors.

03.09.2020.

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Accused No. 1 R. C. Aggarwal is absent.

Accused No. 2 A. V. Kharkar on bail.

Accused No. 3 P. K. Malhotra on bail.

Accused No. 4 D.H. S. Prasad on bail.

Accused No. 5 V. K. Malhotra on bail.

Accused No. 6 Pohp Singh on bail.

Accused No.7 M/s. Deep Travels, represented through its Proprietor Pohp Singh i.e. accused No. 6.

Accused No. 8 Anil Kalia on bail.

Sh. V. P. Singh, counsel for accused No. 1.

Sh. A. P. Singh, counsel for accused Nos. 2, 4 & 5.

Sh. Vijay Chaudhary, counsel for accused Nos. 3, 6, 7 & 8.

In view of the office order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi, the matter be re-listed for physical hearing of final arguments in the court on 11.09.2020 at 10.30 a.m.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/03.09.2020.